

**II CBI Investigation against GM
(Hotels) of ITDC**

*220. SHRI SHRIDHAR WASU-
DEO DHABE: DR. BHAI
MAHAVIR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a CBI investigation was launched against the former GM (Hotels), ITDC and in order to escape from the enquiry, he resigned;

(b) whether it is also a fact that he managed his reinstatement in ITDC in 1980, after about three years and was allowed to enjoy ITDC's leased premises, ITDC's car, and was paid for a period of four months during which he had served elsewhere also;

(c) if so, what are the details in this regard and the names of those officers who allowed these irregularities; and

(d) what action Government have taken or propose to take against the officers involved in these irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) The CBI registered a preliminary enquiry against the former GM (Hotels), ITDC on 23-5-1977. He resigned from service on 5-9-1977. The resignation was accepted from that date after obtaining 'No Objection' from CBI Department of Personnel & AR. On 7-9-1977 he withdrew his resignation which was not accepted by the ITDC.

(b) On his representation that he had withdrawn his resignation immediately after its submission, Government decided to reinstate him in service w.e.f. 5-8-1980. Decision regarding his pay, rental of ITDC's leased premises, etc. is currently pending in the Delhi High Court and the matter is *sub judice*.

(c) and (d) Do not arise.

**Technical Advisor for European Economic
Community**

@1518. SHRI LADLI MOHAN NIGAM:
Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that technical advisors for India in E.E.C, are appointed for a period of three years;

(b) whether it is also a fact that this period is considered sufficient to enable an officer to gain experience of the job;

(c) whether such technical officers are proposed to be replaced by LAS officers after a period of three years; and

(d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): (a) and (b) The normal period of tenure of Advisors in the India Trade Centre Brussels is three years and this period is considered adequate.

(c) and (d) Recruitment to such posts are made in accordance with the Recruitment Rules framed therefor.

Pak Troops in Occupied Kashmir

@@1519. SHRI VISHVAJIT PRITH-
VIJIT SINGH;
SHRI RAMESHWAR SINGH:
SHRI RAM NARESH
KUSHAWAHA:
SHRI J. P. GOYAL:
DR. (SHRIMATI) NAJMA
HEPTULLA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is fact that Pakistan has started arming its troops in the occupied

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@@Previously Unstarred Question 378, transferred from the 29th April 1983.

Kashmir area with newly acquired weapons from the US and China including tanks and fighter planes; and

(b) if so, what is the reaction of Govt, in this regard?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Government have seen media reports that Pakistan is receiving significant quantities of military hardware from the USA, China and some other countries and that with these, it has launched on a programme of augmentation and modernisation of its Armed Forces including those located in Pakistan-occupied-Kashmir.

(b) Government watch all developments, including the military build up in

our neighbourhood, which have a bearing on our security and take appropriate measures to ensure full defence preparedness.

Central Assistance to Jammu and Kashmir

1520. SHRI DHARAM CHANDER PRASHANT: Will the Minister of FINANCE be pleased to state the detail* of the Central grants allocated to Jammu and Kashmir for the past three years as against the demand made by the State Government?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Grants released to the Government of Jammu and Kashmir by the Ministry of Finance during 1980-81, 1981-82 and 1982-83 are as under:

(In Crores of Rupees)

	1980-81	1981-82	1982-83
1. Grants under the Substantive part of Article 275(1) of the Constitution :			
(a) for meeting revenue gap.	40.82	39.20	39.40
(b) for upgradation of Standards of administration in certain non-development sectors	1.44	0.71	4.34
(c) for covering net interest liability on account of fresh borrowings and lendings	6.79	35.00
(d) for re-organisation of police force	2.00	..
2. Grant-in lieu of Tax on Railway Passenger Fares	0.12	0.12	0.27
3. Grants on account of Wealth Tax on Agricultural Property
4. Normal Central assistance for State Plan (Block grants only)	55.97	63.36	65.33
5. Externally aided projects in the State Plan (Block grants only)	0.006	0.04	0.10
6. Eco-studies and ecological restoration programmes (Block grants only)	0.19

†Previously Unstarred Question 1107, transferred from the 5th May, 1983.